

Civ DJ/607895/2016
PUSHPA SAINI
Versus
KRISHAN SAINI

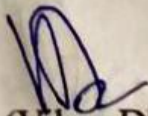
26.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. The court has waited till 12.45 p.m.

In the facts, matter is adjourned to 16.12.2020 for purpose already fixed.


(Vikas Dhull)
ADJ-01, West
THC, Delhi

RCA DJ/72/2018
RADHEY SHYAM
Versus
SITA RAM AND ANR

26.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. The court has waited till 12.45 p.m.

In the facts, matter is adjourned to 07.12.2020 for purpose already fixed.


(Vikas Dhull)
ADJ-01, West
THC, Delhi

MCA DJ/20/2019
M/S FIITJEE LTD.
Versus
ANIL KUMAR

Through Cisco Webex Video Conferencing

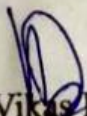
26.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Sh.Anand Goel, Ld.counsel for appellant.
Respondent absent.

Put up on **20.11.2020** for arguments on the pending appeal.

Interim order to continue till the next date of hearing.


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Civ DJ/1034/2018
KAVITA DEVI
Versus
DIVYA BHATIA

26.08.2020

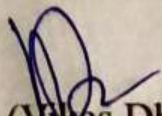
File already received by way of transfer from the court of Sh.Anuj Aggarwal, Ld.ADJ-07, West, THC, Delhi by the orders of Ld.District & Sessions Judge, West, THC, Delhi.
It be checked and registered.

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. The court has waited till 12.45 p.m.

In the facts, matter is adjourned to 09.12.2020 for purpose already fixed.


(Vikas Dhull)
ADJ-01, West
THC, Delhi

ARBTN/53/2018

SUMITSU APPAREL P. LTD. THROUGH ANJU
Versus
GATI- KINTETSU EXPRESS P. LTD.

Through Cisco Webex Video Conferencing

26.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

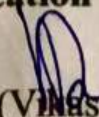
Pr: None for the petitioner.

Sh.Anand Bhushan, Ld.counsel for respondent.

It is submitted by ld.counsel for respondent that the impugned judgment was stayed by this court on the previous date of hearing subject to petitioner depositing Rs.1.5 Lac in the court and thereafter, he has filed an application on record under Order VII Rule 11 CPC praying for dismissal of petition.

The compliance by petitioner can be seen physically from the file on the next date of hearing.

Now, **put up on 20.10.2020 for filing of reply by petitioner and for arguments on the application under Order VII Rule 11 CPC.**


(Vinay Dhull)
ADJ-01, West
THC, Delhi

Civ DJ/32/2017
HARVINDER PAL SINGH KOHLI
Versus
PARAMJEET SINGH ANR ORS.

26.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. The court has waited till 12.45 p.m.

In the facts, matter is adjourned to 20.11.2020 for purpose already fixed.


(Vikas Dhull)
ADJ-01, West
THC, Delhi

EX/61665/2016
M/S GATI-KINTETSU EXPRESS PVT LTD
Versus
SUMITSU APPAREL PVT LTD

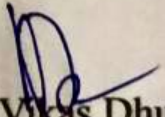
Through Cisco Webex Video Conferencing

26.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Sh.Anand Bhushan, Ld.counsel for DH.
JD absent.

Put up on 20.10.2020 with the connected case.


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Civ DJ/613761/2016
MANOJ MUTREJA
Versus
MOHIT KUMAR MUTREJA

Through Cisco Webex Video Conferencing

26.08.2020

File already received by way of transfer from the court of Sh.Anuj Aggarwal, Ld.ADJ-07, West, THC, Delhi by the orders of Ld.District & Sessions Judge, West, THC, Delhi.
It be checked and registered.

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Sh.Badal Dayal, Ld.counsel for plaintiff.
Defendant absent.

At request of plaintiff's counsel, issue notice of the pending application under order 1 Rule 10 CPC to the proposed defendant subject to plaintiff furnishing email/whatsapp number of proposed defendant for 29.10.2020.


(Vikas Dhull)
ADJ-01, West
THC, Delhi

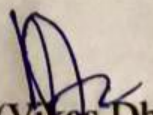
Civ DJ/610031/2016
SATISH KUMAR
Versus
UTTAM KUMAR

26.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

None has joined today through VC. The court has waited till 12.45 p.m.

In the facts, matter is adjourned to 10.12.2020 for purpose already fixed.


(Vikas Dhull)
ADJ-01, West
THC, Delhi

CS No.330/2020
Smt.Ajit Kaur Vs.Smt.Russy Maini

26.08.2020

Pr: Sh.Anant Agarwal, Ld.counsel for plaintiff
(Mobile No.: 9999638025)
(Email ID: anantkum@gmail.com)

Heard. Plaint and documents perused.

Court fees has been filed on record.

Now, issue summons of the suit to the defendant subject to plaintiff providing email/whatsapp number of defendant for 28.10.2020 and in case, court reopens, then for filing of PF/RC for the said date.


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Civ DJ/610922/2016
ANIL KUMAR RAM
Versus
KRISHAN KUMAR

Through Cisco Webex Video Conferencing

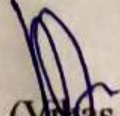
26.08.2020

File already received by way of transfer from the court of Sh.Anuj Aggarwal, Ld.ADJ-07, West, THC, Delhi by the orders of Ld.District & Sessions Judge, West, THC, Delhi. **It be checked and registered.**

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Sh.H.S.Arora, Ld.counsel for plaintiff.
Sh.Subodh Jha, Ld.counsel for defendant.

The matter is pending at the stage of defendant's evidence. Therefore, in compliance of circular dated 16.08.2020 of the Ld.District & Sessions Judge, West, THC, Delhi wherein reference is made to order of the Hon'ble High Court of Delhi bearing No.322/RG/DHC/2020 dated 15.08.2020, the **matter is adjourned to 21.10.2020 for DE.**


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Civ DJ/613072/2016
ARUN GUPTA
Versus
RAKESH KUAMR GUPTA AND OTHERS

Through Cisco Webex Video Conferencing

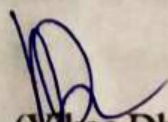
26.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Plaintiff absent.

Sh.Kapil, Ld.counsel for defendants no.2 to 4.

None has joined today through VC on behalf of plaintiff. Even otherwise, the matter is pending at the stage of plaintiff's evidence. Therefore, in compliance of circular dated 16.08.2020 of the Ld.District & Sessions Judge, West, THC, Delhi wherein reference is made to order of the Hon'ble High Court of Delhi bearing No.322/RG/DHC/2020 dated 15.08.2020, the **matter is adjourned to 04.12.2020 for PE.**


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Civ DJ/609241/2016
OM PRAKASH ORS.
Versus
SUBHASH KAPOOR ORS.

Through Cisco Webex Video Conferencing

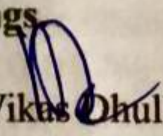
26.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Ms.Pruna Mehta, Ld.counsel for plaintiffs.
Defendants absent.

It is submitted today by ld.counsel for plaintiff that plaintiff is an old aged person and recently, he has been diagnosed with the problem of dementia. Accordingly, it has been submitted that plaintiff shall be filing an application for bringing on record the next friend of plaintiff. Accordingly, she has prayed for an adjournment. Same granted.

Put up on 03.11.2020 for further proceedings


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Civ DJ/612967/2016

RAMAN BALI

Versus

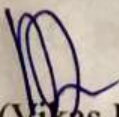
KAPIL BALI

26.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. The court has waited till 12.45 p.m. Even otherwise, the matter is pending at the stage of plaintiff's evidence. Therefore, in compliance of circular dated 16.08.2020 of the Ld.District & Sessions Judge, West, THC, Delhi wherein reference is made to order of the Hon'ble High Court of Delhi bearing No.322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned to **04.12.2020 for PE.**


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Civ DJ/613466/2016
WALIA INA TRADERS
Versus
FUSION REATIL PVT. LTD

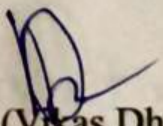
26.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. The court has waited till 12.45 p.m.

In the facts, matter is adjourned to 01.12.2020 for purpose already fixed.


(Vikas Dhull)
ADJ-01, West
THC, Delhi

RCA DJ/17/2020
SURJIT SINGH
Versus
S.C.J. PLASTIC LTD. AND ANR.

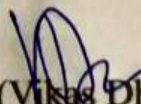
26.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. The court has waited till 12.45 p.m.

In the facts, matter is adjourned to 01.12.2020 for purpose already fixed.


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Misc DJ/54/2020
PRAVEEN SINGH THROUGH LR.s.
Versus
HAWA SINGH

Through Cisco Webex Video Conferencing

26.08.2020

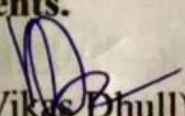
Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Plaintiff absent.

Sh.Vikas Kumar, Ld.counsel for defendant.

An adjournment has been sought today by Ld.counsel for defendant to file reply to the pending application of plaintiff under Order 22 Rule 3 CPC. Same granted.

Put up on **25.11.2020 for reply and arguments.**


(Vikas Bhull)
ADJ-01, West
THC, Delhi

Civ DJ/922/2019
KARTAR SINGH GANDHI
Versus
JAI DEEP GANDHI AND ORS.

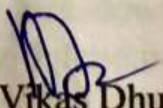
Through Cisco Webex Video Conferencing

26.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Sh.Munish Chhoker, Ld.counsel for plaintiff.
Defendant unserved.

Now, issue fresh summons to defendant subject to plaintiff providing email/whatsapp number of defendant for **29.10.2020 and in case, court reopens, then for filing of PF/RC for the said date.**


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Civ DJ/883/2019
PUNEET MARWAH AND ANR
Versus
RAVI

Through Cisco Webex Video Conferencing

26.08.2020

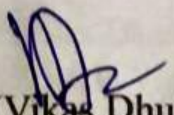
Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Sh.Tarun Soni, Ld.counsel for plaintiff.
Defendant absent.

It is submitted today by ld.counsel for plaintiff that in the present case, defendant was duly served and despite grant of prescribed time of 30 days to file the written statement which stood expired prior to the enforcement of lock down, no written statement has been filed on record by defendant. Accordingly, he has prayed for decreeing of the present suit.

To appreciate the contention of ld.counsel for plaintiff, file is required to be seen physically and in case, submissions are found to be correct made by ld.counsel for plaintiff, then orders shall be passed on 29.08.2020 at 3.00 p.m.

Put up on 29.08.2020.


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Misc DJ/579/2019
LAL G. KWATRA
Versus
VIMLA CHOPRA (nee KWATRA)

26.08.2020

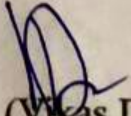
File already received by way of transfer from the court of Sh.Anuj Aggarwal, Ld.ADJ-07, West, THC, Delhi by the orders of Ld.District & Sessions Judge, West, THC, Delhi.
It be checked and registered.

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. The court has waited till 12.45 p.m.

In the facts, matter is adjourned to 24.11.2020 for purpose already fixed.


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Civ DJ/607937/2016
CHAMKAUR SINGH KAINTH
Versus
HARNEK SINGH KAINTH

Through Cisco Webex Video Conferencing

26.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

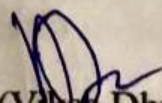
Pr: None for plaintiff.

Ms.Megha Duggar, Ld.counsel for defendant.

The plaintiff has filed on record an application under Order VII Rule 14 CPC on the previous date of hearing on which date defendant was absent.

Today, ld.counsel for defendant has submitted that after inspecting the file, she will file her reply to the aforesaid application.

In the facts, put up on **03.12.2020 for reply and arguments on the application under Order VII Rule 14 CPC.**


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Civ DJ/50/2020
SUSHIL CHAUHAN
Versus
SANTOSH

Through Cisco Webex Video Conferencing

26.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Sh.Vivek Malhotra, Ld.counsel for plaintiff.
Defendant absent.

It is submitted by ld.counsel for plaintiff that plaintiff was required to file on record the amended plaint but due to lockdown, the same could not be filed. Accordingly, adjournment sought to file the same. Same granted.

Put up on **02.11.2020 for further proceedings.**


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Misc DJ/158110/2016

SHER SINGH

Versus

INDER SINGH

Through Cisco Webex Video Conferencing

26.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Sh.Deepak Bashta, ld.counsel for plaintiff no.2.

(M.No.011-23389754)

(Email ID: deepakbashta@integrallawoffices.org)

Mrs.B.M.Soni, Ld.counsel for defendant no.2 and for legal heirs of deceased defendant no.3.

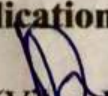
Defendant no.4 absent.

In compliance of order dated 04.02.2020, ld.counsel for plaintiff has filed through email on 25.08.2020, the publication in Veer Arjun dated 17.03.2020 and Statesman dated 14.03.2020.

It is submitted by ld.counsel for plaintiff no.2 that defendant no.4 has been served by way of publication as per the email sent by him on court email ID.

An adjournment has been sought to file physical copy of the newspapers having the publication. Same granted.

Put up on 21.10.2020 regarding publication qua defendant no.4.


(Vikas Dhull)

ADJ-01, West

THC, Delhi

Civ DJ/613058/2016

PUSHPA KUMARI

Versus

KULBHUSHAN SUDHAN

Through Cisco Webex Video Conferencing

26.08.2020

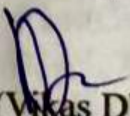
Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Plaintiff absent.

Sh.Jugal Wadhwa, Ld.counsel for defendant.

It is submitted today by ld.counsel for defendant that defendant has expired on 03.06.2020 and now, its for the plaintiff to take steps to bring on record the legal heirs of deceased defendant.

Now, put up on 07.10.2020 for taking of steps by plaintiff.


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Civ DJ/610334/2016
SUBHASH KAPOOR
Versus
SURAJ PRAKASH KAPOOR AND ORS.

Through Cisco Webex Video Conferencing

26.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Plaintiff absent.

Ms.Pruna Mehta, Ld.counsel for defendants no.4,7 and 8.

Put up on **03.11.2020 with the connected case.**


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Counter Claim/1/2016
KULBHUSHAN SUDAN
Versus
PUSHPA KUMARI

Through Cisco Webex Video Conferencing

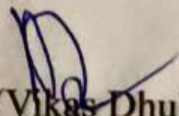
26.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Sh.Jugal Wadhwa, Ld.counsel for counter claimant/defendant in main suit.

Non counter claimant/ plaintiff in main suit absent.

Put up on **07.10.2020 with the main case.**


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Civ DJ/888/2017

**UCO BANK HAVING ITS HEAD OFFICE AT 10 BTM
SARANI KOLKATTA - 700001
Versus
GOPAL GOYAL S/O HARI KISHAN**

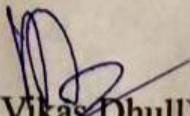
26.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. The court has waited till 12.45 p.m.

In the facts, matter is adjourned to 01.12.2020 for purpose already fixed.


(Vikas Dhull)
ADJ-01, West
THC, Delhi

Civ DJ/609005/2016

SATPAL

Versus

YASHPAL

Through Cisco Webex Video Conferencing

26.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Sh.Sachin Sharma, ld.counsel for plaintiff.

Defendant absent.

Today, ld.counsel for plaintiff has sought an adjournment for the purpose of filing of appropriate court fees for the preparation of final decree. Same granted.

Put up on **28.09.2020 for further proceedings.**


(Vikas Dhull)

ADJ-01, West

THC, Delhi

Civ DJ/607673/2016
MR. BHUPENDER SINGH
Versus
MRS. NARAYNI DEVI

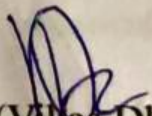
26.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today through VC. The court has waited till 12.45 p.m.

In the facts, matter is adjourned to 22.10.2020 for purpose already fixed.


(Vikas Dhull)
ADJ-01, West
THC, Delhi

ARBTN/9/2020

DR MANJU NIMESH AND ANR.

Versus

AJAY KUMAR NAYYAR AND ORS.

Through Cisco Webex Video Conferencing

26.08.2020

Pr: Sh.Chandra Gupta, Ld.counsel for both the petitioners.
(Mobile No.of Ld.counsel: 9871980107)
(Email ID: chandracs1969@gmail.com)

Sh.P.Sharma, Ld.counsel for respondent no.1.

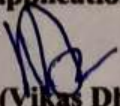
Sh. Vineet Gandhi, Ld.counsel for respondents no.2 and 3.
(Mobile No.of Ld.counsel: 9891759630)
(Email ID: sagarginni@gmail.com)

Sh.Srisatya Mohanty, Ld.counsel for respondents no.4 and 5.
(Mobile No.of Ld.counsel: 9911016428)
(Email ID:srisatya.mohanty@karanjawala.in)

Two applications under Section 151 CPC on behalf of respondents no.4 and 5 alongwith annexures alongwith application for deletion of respondents no.4 and 5 under Order 1 Rule 10 CPC received on court email ID from Filing Section, West, THC, Delhi on 22.08.2020. Ld.counsel for respondents no.4 and 5 is directed to file hard copy of the said applications alongwith annexures within 15 days of the reopening of courts.

It is submitted by Ld.counsel for petitioners that he has received the application filed by respondents no.4 and 5 for deletion of their names under Order 1 Rule 10 CPC. However, he has prayed for an adjournment for filing an appropriate reply. Same granted.

Put up on 26.09.2020 for reply and arguments on the application of respondents no.4 and 5.


(Vikas Dhull)
ADJ-01, West
THC, Delhi